

comments of the Comptroller and Auditor General thereon.  
[Placed in library. See No. LT-905/77]

(ii)(a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1976.

(b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in library. See No. LT-906/77]

(iii)(a) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1974-75.

(b) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (4)(iii) above.  
[Placed in library. See No. LT-907/77]

(6)(i) A copy of the Cement (Quality Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. S. O. 178(E) in Gazette of India dated 18th February, 1977 under sub-section (6) of section 3 of the Essential Commodities Act, 1965.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.  
[Placed in library. See No. LT-908/77]

NOTIFICATIONS UNDER CENTRAL EXCISE RULES 1944 AND CENTRAL EXCISE (17th AMDT.) RULES, 1944.

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): Sir, on behalf of Shri H. M. Patel, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under rule 8 of the Central Excise Rules, 1944:—

(i) G.S.R. 538(E) published in Gazette of India dated the 22nd July, 1977 together with an explanatory memorandum.

(ii) G.S.R. 539(E) published in Gazette of India dated the 23rd July, 1977 together with an explanatory memorandum.

(iii) G.S.R. 946 published in Gazette of India dated the 23rd July, 1977 together with an explanatory memorandum.  
[Placed in library. See No. LT-909/77].

(2) A copy of the Central Excise (Seventeenth Amendment) Rules, 1944 (Hindi and English versions) published in Notification No. G.S.R. 945 in Gazette of India dated the 23rd July, 1977, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.  
[Placed in library. See No. LT-910/77].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND STATEMENT *re*. DELAY IN LAYING NOTIFICATIONS.

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 491(E) published in Gazette of India dated the 12th September, 1975 making certain amendment to the Colliery Control Order, 1945.

(ii) G.S.R. 529(E) published in Gazette of India dated the 18th July, 1977 making certain amendment to Notification No. G.S.R. 491(E) dated the 12th September, 1975.

(iii) The Colliery Control (Amendment) Order, 1977 published in Notification No. G.S.R. 530(E) in Gazette of India dated the 18th July, 1977.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at item (1)(i) above.  
[Placed in library. See No. LT-911/77]